

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 520 of 1997.

Tuesday this the 27th May 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Narayanan,  
Retired Permanent Way Mistry,  
Southern Railway, Alwaye,  
residing at: Kanakkan Parambil House,  
Chovara Post, Alwaye.

.. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.


1. Union of India through the  
General Manager,  
Southern Railway,  
Headquarters Office, Park Town P.O.,  
Madras-3.
2. The Divisional Personnel Officer,  
Southern Railway, Trivandrum Division,  
Trivandrum-14.
3. The Divisional Accounts Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.
4. The Post Master, Head Post Office,  
Alwaye.
5. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.

.. Respondents

(By Advocate Shri Thomas Mathew Nellimoottil(rep))(R.1-3 & 5)

The application having been heard on 27th May, 1997,  
the Tribunal on the same day delivered the following:

....2/-



O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

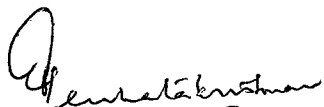
The applicant who has retired on superannuation on 30.6.90 has filed this application for the following reliefs:


- "(a) Direct the respondents 1 to 3 and 5 to arrange to work out and pay the arrears of pension payable consequent upon Annexure A2 order for the period from 1.7.90 to 28.2.95 with 18% interest calculated from 11.10.94 forthwith.
- (b) Award costs of and incidental to this original application.
- (c) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case."

2. When the application came up for hearing learned counsel for respondents states that the respondents do not wish to contest the application but seek a month's time to work out and pay the arrears of pension payable consequent upon Annexure A-2 order to the applicant for the period from 1.7.90 to 28.2.95 with interest @ 18% per annum from 11.10.94.

3. In view of the above submission made by the learned counsel for respondents the application is allowed. Respondents 1 to 3 and 5 are directed to work out and pay the arrears of pension payable to the applicant consequent upon A-2 order for the period from 1.7.90 to 28.2.95 with interest @ 18% per annum from 11.10.94 within one month from today. No costs.

Dated 27th May 1997.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A-2 : A true copy of the letter  
No.Rly/Pen/Rev/94-95 dated -11-94,  
issued by the third respondent.

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